



The Transplantation of Human Organs (Haryana Validation) Bill, 2022

Act No. 20 of 2022

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PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 25th April, 2022

No. Leg. 20/2022.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 7th April, 2022 and is hereby published for general information:—

HARYANA ACT NO. 20 OF 2022**THE TRANSPLANTATION OF HUMAN ORGANS (HARYANA VALIDATION)
ACT, 2022**

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ACT

*to validate orders and notifications issued, actions taken and acts done under
the Transplantation of Human Organs (Amendment) Act, 2011
(Central Act 16 of 2011), in its application
to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

- 1.** (1) This Act may be called the Transplantation of Human Organs (Haryana Validation) Act, 2022. Short title and commencement.
- (2) It shall be deemed to have come into force with effect from the 28th September, 2011.
- 2.** All orders made, notifications issued, actions taken and acts done under the Transplantation of Human Organs (Amendment) Act, 2011 (Central Act 16 of 2011) shall be deemed to be and always deemed to have been validly made, taken and done as if the same had been made, taken and done under the said Act and accordingly- Validation.
- (i) all orders made, actions taken and acts done by the Government or by any Officer of the Government shall, for all purposes, be deemed to be, and always deemed to have been made, taken and done in accordance with law and shall not be called in question before any court of law;
- (ii) no suit or other proceedings shall be maintained or continued in any court or before any authority.

Explanation.— For the purposes of validation, ‘Government’ means the Government of the State of Haryana in the administrative department.

BIMLESH TANWAR,
Administrative Secretary to Government,
Haryana, Law and Legislative Department.